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NOTIFICATION

No: 3001 92024 /RG/LP

Dated: 69 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Achyuta Sharma D/o Shri Rajesh Sharma R/o H.No. 165, Adarsh Vihar Channi Himmat Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-946-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 04-12-2024

By Order

(Registrar Administration)

No: 54699-706 /RG/LP Dated 09.12.2024

- Principal District and Sessions Judge, Jammu 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Achyuta Sharma, Advocatefor information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 3003 4 2024 /RG/LP

Dated: <u>09</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Aditi Sharma D/o Shri Surinder Kumar R/o Ward No. 4 Khour Matoo Tehsil-Khour District-Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-947-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

ar 12-2024 (Registrar Administration)

No: 54721-27 /RG/LP Dated 09 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aditi Sharma, Advocate

(Registrar Administration)

3

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NOTIFICATION

No: 3004 9 2024 /RG/LP

Dated: <u>\</u> .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Adnan Ahmed S/o Shri Mohd Azim R/o Sakhi Maidan Tehsil Mendhar and District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-948-2024</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54728-31 /RG/LP Dated 09 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Adnan Ahmed, Advocatefor information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 3005 4 2024 /RG/LP

Dated: <u>\</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Agrim Gupta S/o Shri Ajay Gupta R/o H.No. 285 Adarsh Enclave Lane No. 3 Trikuta Nagar Ext. Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-949-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 04-12-2024

By Order

(Registrar Administration)

No: <u>54735-41</u> /RG/LP Dated 09.12.2024

- Principal District and Sessions Judge, Jammu 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Agrim Gupta, Advocatefor information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 3006 9 2024 /RG/LP

Dated: <u>09</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Akarshit Sharma S/o Shri Vijay Sharma R/o Village Bhatyari P/o Kanhal Tehsil Bishnah District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-950-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration)

(Registrar Administration)

No: <u>54111-17</u> /RG/LP Dated 69.12.2024

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Akarshit Sharma, Advocatefor information and necessary action.

6

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NOTIFICATION

No: 3007 4, 2024 /RG/LP

Dated: 67 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Akhil Bharti S/o Shri Kanwar Paul Singh R/o H.No. 66, Ward No. 1, Police Station Road Tehsil Ramgarh District Samba.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-951-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

+01-12-2024 (Registrar Administration)

No: 54770-84 /RG/LP Dated 09.12.2024

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Akhil Bharti, Advocatefor information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2892 of 2024 /RG/LP

Dated: 04 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Amisha Mahajan D/o Shri Amit kumar Gupta R/o Quarter No. 71, Ward No.2, Adarsh Colony Tehsil and District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-952-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

04-12-2024 (Registrar Administration)

No: <u>53694-701</u> /RG/LP Dated 04.12.2024

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Amisha Mahajan, Advocatefor information and necessary action.

64-12-2024 **Registrar Administration**)

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NOTIFICATION

No: 3008 42024 /RG/LP

Dated: 09 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Ananya Rathore D/o Shri R K Rathore R/o Janwas Sarthal Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-953-2024* the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 4-12-202

By Order

(Registrar Administration)

No: 54785-91 /RG/LP Dated 89.12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Kishtwar 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Kishtwar 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Ananya Rathore, Advocate

(Registrar Administration)

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NOTIFICATION

No: 3009 4 2024/RG/LP

Dated: 09 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Anmol Sharma D/o Shri Subash Sharma R/o H.No. 94, Lane No. 317, Rani Mandir Below Gummat Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-954-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

istration) (Registrar Administration)

No: <u>54792-98</u> /RG/LP Dated 09 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anmol Sharma, Advocate

(Registrar Administration)

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NOTIFICATION

No: 3010 4 2024 /RG/LP

Dated: <u><u></u>.12.2024</u>

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Anukul Bhagat S/o Shri Surinder Kumar R/o H.No. 70-A, Talab Tillo Bohri Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-955-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

ar 11-12-2024 (Registrar Administration)

No: 54799-@05 /RG/LP Dated 09.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anukul Bhagat, Advocate

(Registrar Administration)

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NOTIFICATION

No: 3011 9 2024 /RG/LP

Dated: <u>09</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Barket Hussain S/o Shri Faiz Mohd. R/o Hari, Mohalla Faiz Abad Tehsil Surankote District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-956-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 54006-12 /RG/LP Dated 09.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Barket Hussain, Advocate

Registrar Administration)

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NOTIFICATION

No: 3002 -12024 /RG/LP

Dated: <u><u></u><u></u><u></u>.12.2024</u>

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Chaitanya Grover D/o Shri Vikas Grover R/o 254, Lane No. 10, Shakti Nagar, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-957-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54712-10 /RG/LP Dated 9 .12.2024

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Chaitanya Grover**, Advocatefor information and necessary action.

100-04-12-24 Registrar Administration)

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<u>NOTIFICATION</u>

No: 30124 2024 /RG/LP

Dated: <u>\</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Dhanyata Kumar D/o Shri Rakesh Chander Kumar R/o 45-A, small plot Gandhi Nagar, Tehsil and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-958-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 54813-19 /RG/LP Dated 09.12.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Dhanyata Kumar, Advocatefor information and necessary action.

+01-12-24 **Registrar Administration**)

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NOTIFICATION

No: 3013 4 2024 /RG/LP

Dated: <u>09</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Ehtsham Ul Haq S/o Shri Hussain Ahmed R/o Takia Kalaban Village Kalaban Tehsil Mendhar District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-959-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54820-26 /RG/LP Dated 09 .12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Poonch. 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Poonch. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Ehtsham Ul Haq, Advocate 7.for information and necessary action.

0-12-2026 **Registrar Administration**)

14



NOTIFICATION

No: 3014 4 2024 /RG/LP

Dated: <u>6</u> .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Gurbakshish Singh S/o Shri Daljeet Singh R/o Village Gulpur P.O Ajote Tehsil Havelli District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-960-2024* in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: <u>54827-33</u> /RG/LP Dated 09.12.2024

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gurbakshish Singh, Advocatefor information and necessary action.

05-12-2024 **Registrar Administration**)

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NOTIFICATION

No: 3015 7 2024 /RG/LP

Dated: 09 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Heena Riaz D/o Shri Riaz Ahmed Butt R/o Sazan, Bajarni Tehsil Bhagwah District Doda.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-961-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final 5-12-2024 enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54634-40 /RG/LP Dated 69 .12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Bhaderwah 1.
- Secretary, Bar Council of India, New Delhi 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Doda. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Heena Riaz, Advocate

100-12-2024 05-12-2024 (Registrar Administration)

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NOTIFICATION

No: 3016 92024 /RG/LP

Dated: <u><u><u></u></u>.12.2024</u>

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Hem Raj S/o Shri Amarnath R/o H.No. 111, Main Road, Preet Nagar Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-962-2024* in in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 540 41-47 /RG/LP Dated 69.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hem Raj, Advocate

105-12-2025 **Registrar Administration**)

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NOTIFICATION

No: 3017 4 2024 /RG/LP

Dated: <u>\</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Hemani Sharma D/o Shri Ravi Naresh Sharma R/o Ward No. 11, near Shakha Ground, Tehsil and District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-963-2024* in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54848-54 /RG/LP Dated 09.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Hemani Sharma, Advocate

Registrar Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3018 4 2024 /RG/LP

Dated: ⁹ 12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Inam Ullah S/o Shri Mohd Arif **R/o Dhargloon Tehsil Balakote District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-964-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54055-61/RG/LP Dated 69.12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Poonch 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President District Court Bar Association, Poonch
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Inam Ullah, Advocate 7.

05-12-2024 Registrar Administration)

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NOTIFICATION

No: 3019 -1 2024 /RG/LP

Dated: <u>69</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Janvi Jain D/o Shri Sanjay Jain R/o 12 A/C Gandhi Nagar Tehsil Bahu and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-965-2024 in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/fina enrollment as an Advocate is ordered there before. 5-12-2024

By Order

(Registrar Administration) AL

No: 54862-60 /RG/LP Dated 09.12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Janvi Jain, Advocate

05-12-2024 egistrar Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3020 4 2024/RG/LP

Dated: <u>9</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Jasmeet Singh S/o Shri Surjeet Singh R/o Village Mankote Tehsil Mankote and District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-966-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final -100 - 2024 05-12-2024 enrollment as an Advocate is ordered there before,

By Order

(Registrar Administration)

No: 54869-75 /RG/LP Dated 09.12.2024

- Principal District and Sessions Judge, Poonch. 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Poonch. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Jasmeet Singh, Advocate 7.for information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 3021 4 2024 /RG/LP

Dated: <u>6</u> .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Kamakshi Badyal D/o Shri Raj Kumar Badyal R/o Village Shahpur Tehsil Majalta District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-967-2024</u> in in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2024 (Registrar Administration)

No: 54076-02/RG/LP Dated 69.12.2024

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kamakshi Badyal, Advocate
 -for information and necessary action.

5-12-2025 **Registrar Administration**)

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NOTIFICATION

No: 3022-12024 /RG/LP

Dated: <u><u>\</u>.12.2024</u>

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Keshav Verma S/o Shri Rajesh Verma R/o 138-G, Sector-1, Durga Nagar (Roop Nagar) Tehsil Jammu North and District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-968-2024* in in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 54883-89 /RG/LP Dated 89 .12.2024

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Keshav Verma, Advocatefor information and necessary action.

5-12-2024 Registrar Administration)

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<u>NOTIFICATION</u>

No: 3023 4 2024 /RG/LP

Dated: 07 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Kishika Gupta D/o Shri Parvesh Gupta R/o H.No. 72, Sector 1 Adarsh Enclave Ext. Trikuta Nagar Tehsil Bahu District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-969-2024* in in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54890-96 /RG/LP Dated 09 .12.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kishika Gupta, Advocate
 -for information and necessary action.

1 05-12-2024

Registrar Administration)

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<u>NOTIFICATION</u>

No: 3024 - 2024 /RG/LP

Dated: 69 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Lakshmi D/o Shri Kuldeep Singh R/o Ward No. 10, Nouji Tehsil Ramnagar District Udhampur.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-970-2024* in in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2024 (Registrar Administration)

No: 54097-903/RG/LP Dated 09 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Lakshmi, Advocate

205-12-2024 (Registrar Administration)

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NOTIFICATION

No: 3025 - 2024 /RG/LP

Dated: 6 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Madhav Bhushan S/o Shri Neiya Bhushan R/o Ward Noi. 1, Ramnik Vihar Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-971-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

65-12-2023 (Registrar Administration)

No: 54964-10 /RG/LP Dated 09 .12.2024

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Madhav Bhushan, Advocatefor information and necessary action.

US-12-2024 **Registrar Administration**)

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NOTIFICATION

No: 302642024 /RG/LP

Dated: 09 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Mamta Devi D/o Shri Bishamber Dass R/o Backol Chalog, Tehsil Bani District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-972-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

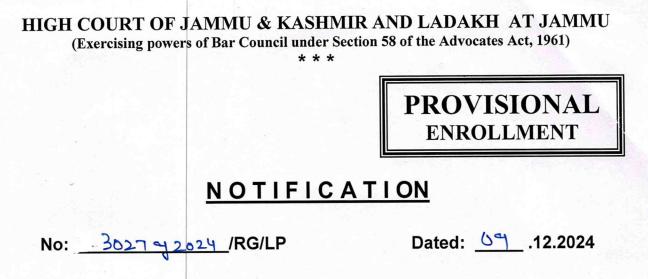
05-12-2024 (Registrar Administration)

No: 54911-17 /RG/LP Dated 09.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mamta Devi, Advocate

121 05-12-2024 (Registrar Administration)



It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Mariya Mashqoor D/o Shri Mashqoor Ah. Maqhdoomy **R/o Peertakya Brinty Bat** pora Dialgam, Tehsil and District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-973-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54937-43 /RG/LP Dated

Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

.12.2024

- President District Court Bar Association, Anantnag 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Mariya Mashqoor, Advocate
 -for information and necessary action.

Registrar Administration)

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NOTIFICATION

No: 3028 92024 /RG/LP

Dated: <u>\</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Massrat Ahmed Malik S/o Shri Najam Din R/o Neel Chidoos Village Bohardhar Tehsil Ramsoo District Ramban.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-974-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2024 (Registrar Administration)

No: 54944-50 /RG/LP Dated 09 .12.2024

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Massrat Ahmed Malik, Advocate
 -for information and necessary action

+01-2029 Registrar Administration)





NOTIFICATION

No: 3029 4 2024 /RG/LP

Dated: <u></u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Mohammad Hasnain Jafri S/o Shri Azmat Hussain Shah R/o Gursai Tehsil Mendhar District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-975-2024</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: <u>54951-57</u> /RG/LP Dated 09 .12.2024

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Hasnain Jafri, Advocatefor information and necessary action.

05-12-2024 Registrar Administration)



NOTIFICATION

No: 2951 0 2024 /RG/LP

Dated: <u>6</u> .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Mohammad Humza Siddiqui S/o Fasi Ul Mulak Siddiqui R/o H.No. 97, Bun Astan Tehsil and District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-976-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

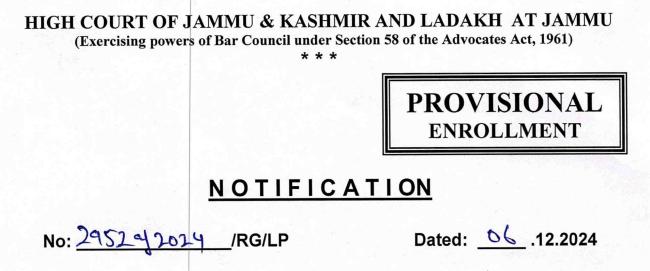
By Order

05-12-2014 (Régistrar Administration)

No: 54202-08 /RG/LP Dated 66 .12.2024

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Humza Siddiqui, Advocatefor information and necessary action.

-12=2021 (Registrar Administration)



It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Mohazib Rafiq Malik S/o Shri Mohd Rafiq Malik R/o Chambalwas Banihal, Niklihal, Tehsil Banihal District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-977-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

105-12-2024 (Registrar Administration) Enk

No: 54209-15 /RG/LP Dated 06.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohazib Rafiq Malik, Advocatefor information and necessary action.

(Registrar Administration)

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<u>NOTIFICATION</u>

No: 2953 01 2024 /RG/LP

Dated: <u>****</u> .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Mohd Nadeem S/o Shri Mohd. Sajad R/o Ward No. 02, Adjacent to Trourism Huts near Dak Bunglow Tehsil Batote District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK*-978-2024 in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2024 (Registrar Administration)

No: 54216-22 /RG/LP Dated 06 .12.2024

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Nadeem, Advocatefor information and necessary action.

Registrar Administration)

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NOTIFICATION

No: 2954 9 2024 /RG/LP

Dated: **6** .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Muzzafer Hussain S/o Shri Mukthyar Ahmed R/o Village Jathi, Tehsil-Assar District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-979-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final 5-12-2024 enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54227-33 /RG/LP Dated 66.12.2024

- Principal District and Sessions Judge, Bhaderwah 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President District Court Bar Association, Doda
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Muzzafer Hussain, Advocate 7.for information and necessary action.

05-12-21 **Registrar Administration**)

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<u>NOTIFICATION</u>

No: 2985 - 2024 /RG/LP

Dated: <u>66</u> .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Nangwa Thayas Sponbo S/o Shri Stanzin Lotus R/o Sponbo Sankar, Tehsil and District Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-980-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

105-12-2024 (Registrar Administration)

No: 54234-40 /RG/LP Dated 06 .12.2024

- 1. Principal District and Sessions Judge, Leh
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Leh
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nangwa Thayas, Advocatefor information and necessary action.

05-12-2024 (Registrar Administration)

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NOTIFICATION

No: 2956 92024 /RG/LP

Dated: <u>**b**</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Naveen Rahil S/o Shri Yash Paul **R/o Dehrian Tehsil and District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-981-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. +00 05-12-2024

By Order

(Registrar Administration)

No: 54241-47 /RG/LP Dated 6.12.2024

- Principal District and Sessions Judge, Rajouri 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President District Court Bar Association, Rajouri 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Naveen Rahil, Advocate
 -for information and necessary action.

05-12-24 (Registrar Administration)

> **PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2957 4 2024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Nazia Fatima D/o Nazar Hussain R/o Brehvi Solki P/o Solki Tehsil Kalakote District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-982-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54248-54 /RG/LP Dated & .12.2024

- Principal District and Sessions Judge, Rajouri 1.
- Secretary, Bar Council of India, New Delhi 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President District Court Bar Association, Rajouri 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Nazia Fatima, Advocate
 -for information and necessary action.

Registrar Administration)



NOTIFICATION

No: 2958 9 2024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Nazia Kouser D/o Shri Munir Hussain R/o Manyal Tehsil Thanamandi District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-983-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54255-61 /RG/LP Dated 06.12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President District Court Bar Association, Rajouri
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Nazia Kouser, Advocate

05-12-24 egistrar Administration)



NOTIFICATION

No: 2959 92024 /RG/LP

Dated: <u>66</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Nimesh Gupta S/o Shri Neeraj Gupta R/o Ward No. 4, H.No. 47, Adarsh Colony Tehsil and District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-984-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final 05-12-2024 enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54262-60/RG/LP Dated 66.12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Udhampur 1.
- Secretary, Bar Council of India, New Delhi 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Nimesh Gupta, Advocate

05-12-21 (Registrar Administration)

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NOTIFICATION

No: 2960 y 2024 /RG/LP

Dated: <u>\$</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Nitish Sharma S/o Shri Deepak Chander R/o Ward No. 13, Hatlimarh, Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-985-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54269-75 /RG/LP Dated 06.12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Kathua 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Kathua
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nitish Sharma, Advocate

(Registrar Administration)

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2961 4 2024 /RG/LP

Dated: 66 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Novid Ul Hussan S/o Shri Mohd Shamim R/o Dara Dullian Tehsil Haveli District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-986-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2024 (Registrar Administration)

No: 54276-82/RG/LP Dated 66 .12.2024

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Novid Ul Hussan, Advocate
 -for information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2962 9 2024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Obaid Imtiyaz Mir S/o Shri Imtiyaz Hussain Mir R/o Budhli Tehsil Chilli Pingal District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-987-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54283-89 /RG/LP Dated 06 .12.2024

- Principal District and Sessions Judge, Bhadwerwah 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Doda 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Obaid Imtiyaz Mir, Advocate 7.for information and necessary action.

5-12-24 Registrar Administration)



NOTIFICATION

No: 2963 9 2024 /RG/LP

Dated: 66 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Obaid Shoket Kohli S/o Shri Shoket Hussain **R/o Village Lassana Tehsil Surankote District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-988-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 5-12-2024

By Order

(Régistrar Administration)

No: 54290-96 /RG/LP Dated 06.12.2024

- Principal District and Sessions Judge, Poonch 1.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Poonch 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Obaid Shoket Kohli, Advocate
 -for information and necessary action.

Registrar Administration)

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NOTIFICATION

No: 2964 9 2024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Pahul Preet Kour D/o Shri Satinder Pal Singh R/o Dutta House Workshop Morh Omara, near Tata Motors Tehsil and District Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-989-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2024 (Registrar Administration)

No: 54297-303 /RG/LP Dated 06 .12.2024

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Pahul Preet Kour,** Advocatefor information and necessary action.

Administration)

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NOTIFICATION

No: 2965 4 2024 /RG/LP

Dated: <u>**06</u>**.12.2024</u>

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Parveen Kumar S/o Shri Dharam chand R/o VPO Dullangal Madhota Tehsil Bani District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-990-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration

No: <u>54304-10</u> /RG/LP Dated 06.12.2024

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Parveen Kumar, Advocate
 -for information and necessary action.

gistrar Administration)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 2966 9 2024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Phunchok Tsomo D/o Shri Tundup Dorjay R/o Manaypa Nyarma, Thiksay Tehsil and District Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-991-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54311-17 /RG/LP Dated 06.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Leh
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Leh. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Phunchok Tsomo, Advocatefor information and necessary action.

05-12-2024 (Registrar Administration)

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NOTIFICATION

No: 2967 9 2024 /RG/LP

Dated: 66 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Rajeshwar Singh S/o Shri Rajinder Singh R/o Nagri Parole, Tehsil- Parole and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-992-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration) RAK

No: 54318-24 /RG/LP Dated 06 .12.2024

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kathua
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rajeshwar Singh, Advocate
 -for information and necessary action.

(Registrar Administration)



NOTIFICATION

No: 2960 4 2024 /RG/LP

Dated: 56 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr Rajeshwar Singh S/o Shri Surjeet Singh R/o Channu Chack P/O Halga Tehsil Marh District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-993-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final 05-12-2024 enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54325-31 /RG/LP Dated 06 .12.2024

- Principal District and Sessions Judge, Jammu 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Rajeshwar Singh, Advocate
 -for information and necessary action.

Registrar Administration)

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NOTIFICATION

No: 2969 4 2024/RG/LP

Dated: <u>**b**6</u> .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Ravinder Singh Bali S/o Shri Phool Singh Bali R/o 144, Preshal Bhangara Ramsoo Tehsil Pogal Paristan District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-994-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 54332-38 /RG/LP Dated 66 .12.2024

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ravinder Singh Bali, Advocatefor information and necessary action.

Régistrar Administration)



NOTIFICATION

No: 2970 92024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Rishi Kumar S/o Shri Sukh Dev R/o Ward No. 4, Village Bari Tehsil Bani District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-995-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final 05-12-2024 enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54341-47_/RG/LP Dated % .12.2024

- 1. Principal District and Sessions Judge, Kathua
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President District Court Bar Association, Kathua.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Rishi Kumar Singh, Advocatefor information and necessary action.

Registrar Administration)

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NOTIFICATION

No: 2971 4 2024/RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Rishika Sharma D/o Shri Kewal Sharma R/o Kotedhara, Ward No. 6, P/O Kotedhara Tehsil and District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-996-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration) 89B

No: 54348-54 /RG/LP Dated 06.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President District Court Bar Association, Rajouri. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Rishika Sharma, Advocate 7.

(Régistrar Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2972 42024 /RG/LP

Dated: <u>\6</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Riya Mahajan D/o Shri Jagdish Raj R/o H.No. 222, Bakshi Nagar, Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-997-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date or expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration) 212

No: 54361-67 /RG/LP Dated 06.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Riya Mahajan, Advocate

-12-2 egistrar Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2973 4 2024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Saima Kouser D/o Shri Mohd. Bashir R/o Village Dodasan Bala Tehsil Thanamandi Distict Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-998-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54371-77 /RG/LP Dated 06 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saima Kouser, Advocate

(Registrar Administration)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 2979 92024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Saksham Singh Bhau S/o Shri Kullar Singh Bhau R/o H.No. 15, Sector -8 EXT, Nanak Nagar Tehsil Bahu District Jammu.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-999-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

(Registrar Administration)

05-12-24

No: 54370-04 /RG/LP Dated 66 .12.2024

- Principal District and Sessions Judge, Jammu 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Saksham Singh Bhau, Advocatefor information and necessary action.

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2975 92024 /RG/LP

Dated: <u>06</u> .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Sandhya Saney D/o Shri Koshal Kumar R/o Chwoki Handan, Tehsil Nowshera District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1000-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54305-91 /RG/LP Dated 06.12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri 1:
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Sandhya Saney, Advocate 7.

Registrar Administration)

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NOTIFICATION

No: 2976 42024 /RG/LP

Dated: 0 6 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Sarthik Rathore S/o Shri Ram Singh R/o Chakras, Palmar Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1001-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54392-98 /RG/LP Dated 06 .12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Kishtwar 1.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Sarthik Rathore, Advocate

05-12-24 Registrar Administration) RHC

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 2977 4 2024 /RG/LP

Dated: <u>66</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Sat Paul S/o Shri Ram Lal R/o Hari Chumma P/o Thanna Chari Chumma **Tehsil Teryath District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1002-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54399-406 /RG/LP Dated 06 .12.2024

- Principal District and Sessions Judge, Rajouri 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President District Court Bar Association, Rajouri
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Sat Paul, Advocate
 -for information and necessary action.

Registrar Administration)

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NOTIFICATION

No: 2978 92024 /RG/LP

Dated: <u>66</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Shazia Kosser D/o Shri Mohd Aksar R/o Ward No. 7, near Tariq Bridge Tehsil and District Rajouri.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-1003-2024</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

05-12-2024 (Registrar Administration)

No: 54407-13 /RG/LP Dated 06 .12.2024

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shazia Kosser, Advocatefor information and necessary action.

05-12-2024 Registrar Administration)

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NOTIFICATION

No: 2979 42024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Shivam Sharma S/o Shri Anil Kumar R/o Village Kapra Kursari Tehsil Bhaderwah District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1004-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2025

By Order

(Registrar Administration) OR

No: 54414-20 /RG/LP Dated 06 .12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Bhaderwah 1.
- Secretary, Bar Council of India, New Delhi 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Shivam Sharma, Advocate 7.

egistrar Administration)

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NOTIFICATION

No: 2980 4 2024 /RG/LP

Dated: 66 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Shivank Sharma S/o Shri Satish Kumar R/o H.No. 632, Mohalla Pirkho Tehsil and District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1005-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2019

By Order

(Registrar Administration)

No: 54421-27 /RG/LP Dated 66 .12.2024

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shivank Sharma, Advocatefor information and necessary action.

05-12-2 Registrar Administration)

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NOTIFICATION

No: 2901 4 2024 /RG/LP

Dated: 06 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Shreeya Charak D/o Shri Parshotam Singh R/o Village Sunjwan P.O Sainik Colony, Tehsil Bahu District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1006-2024 in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 15-12-2024

By Order

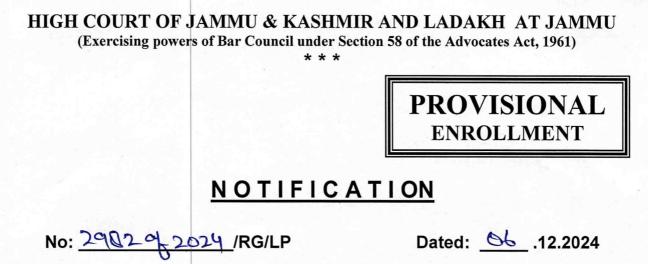
(Registrar Administration)

No: 54420-34 /RG/LP Dated 66.12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu 1.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shreeya Charak, Advocate

05-12-2024 (Registrar Administration)



It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Shub Chetan Sharma S/o Shri Pushkar Raj Sharma R/o Ward No. 6, Upper Channi Sunderbani, Teshil Siot District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-1007-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2024 (Registrar Administration)

No: 54435-41 /RG/LP Dated 06.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shub Chetan Sharma, Advocatefor information and necessary action.

(Régistrar Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2983 4 2024 /RG/LP

Dated: <u>66</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Skalzang Chosdon D/o Shri Tsetan Palgais R/o Hemya Tehsil Nyoma District Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1008-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54442-48 /RG/LP Dated 66 .12.2024

- 1. Principal District and Sessions Judge, Leh
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Leh
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Skalzang Chosdon, Advocatefor information and necessary action.

Registrar Administration)

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NOTIFICATION

No: 2904 4 2024 /RG/LP

Dated: 66 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Sona Damathia D/o Shri Gurdev Raj R/o Chak Desa Singh, Changrah, Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1009-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2029 (Registrar Administration)

No: 54449-54 /RG/LP Dated 66 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 3. President District Court Bar Association, Kathua
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 5. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 6. Ms. Sona Damathia, Advocate

05-12-24 (Registrar Administration)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2985 4, 2024 /RG/LP

Dated: 66 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Soyam Basharat Qureshi S/o Shri Basharat Hussain R/o Village Draba Qureshian Mohalla, Tehsil Surankote District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1010-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 54455-61 /RG/LP Dated 06 .12.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Soyam Basharat Qureshi, Advocatefor information and necessary action.

100 -5-12-21 Registrar Administration)

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NOTIFICATION

No: 29064 2024 /RG/LP

Dated: <u>69</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Sumaira Sharief D/o Shri Mohd Sharief Butt R/o Mohalla Qilla Tehsil Bhaderwah District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1011-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 54507-93 /RG/LP Dated 09 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sumaira Sharief, Advocate

Registrar Administration)

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NOTIFICATION

No: 2907 4 2024 /RG/LP

Dated: 09 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Surbhi Verma D/o Shri Manohar Lal R/o Ward No. 10, House No. 34, Tehsil Vijaypur District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1012-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54594-600 /RG/LP Dated 09 .12.2024

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Surbhi Verma, Advocatefor information and necessary action.

05-12-2024 egistrar Administration)

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NOTIFICATION

No: 2988 42024 /RG/LP

Dated: <u>0</u> 12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Tabish Ayub S/o Mohammad Ayub Zargar R/o Bandas Tehsil and District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1013-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 54601-07 /RG/LP Dated 09.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tabish Ayub, Advocate

Registrar Administration

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NOTIFICATION

No: 2989 4 2024 /RG/LP

Dated: <u>09</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Takshraya Singh Gupta S/o Shri Vinod Kumar R/o Ward No. 20, Patel Nagar Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1014-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2024 (Registrar Administration) MS

No: 54608-14 /RG/LP Dated 09 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Takshraya Singh Gupta, Advocatefor information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2990 4 2024 /RG/LP

Dated: <u>09</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Tania Angral D/o Shri Daleep Kumar R/o Chack Nathal, Tehsil Marheen District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1015-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

05-12-2024 (Registrar Administration)

No: 54615-21 /RG/LP Dated 09.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tania Angral, Advocate

Registrar Administration)

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NOTIFICATION

No: 2991 + 2024 /RG/LP

Dated: <u>0</u>, .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Tania Rafiq D/o Shri Mohd Rafiq R/o Malik Market Behind Eid Gah Tehsil Bahu District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1016-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

101-12-2014 (Registrar Administration)

No: 54622-28 /RG/LP Dated 09.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tania Rafiq, Advocate

Registrar Administration)

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NOTIFICATION

No: 2992 9 2024 /RG/LP

Dated: 09 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Tundup Dolma D/o Shri Late Shri Kunzang Dawa R/o Korzok Tehsil Nyoma District Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1017-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration) NB

No: <u>54629-35</u> /RG/LP Dated 09.12.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Leh 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Leh 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Tundup Dolma, Advocate

(Registrar Administration)

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NOTIFICATION

No: 2993 4 2024 /RG/LP

Dated: <u>b</u>9.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Umar Mehraj Khan S/o Shri Mehraj Din Khan R/o VPO Sawjian, Tehsil Mandi District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1018-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration)

No: 54636-42 /RG/LP Dated 09 .12.2024

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umar Mehraj Khan, Advocatefor information and necessary action.

(Registrar Administration)

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NOTIFIC ATION

No: 2994 4 2024/RG/LP

Dated: 09 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Ummer Mehmood S/o Shri Mehmood Khan R/o Mohra, Bachhai Ward No. 4, Tehsil Surankote, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1019-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration)

No: 54643-49 /RG/LP Dated 09.12.2024

- Principal District and Sessions Judge, Poonch 1.
- Secretary, Bar Council of India, New Delhi 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President District Court Bar Association, Poonch 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Ummer Mehmood, Advocate 7.
 -for information and necessary action.

(Registrar Administration) RAN

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NOTIFICATION

No: 29915 42024 /RG/LP

Dated: <u>69</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Vanshika Sharma D/o Shri Sarveshwar Sharma R/o Ward No. 13, Tehsil and District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1020-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Registrar Administration) Ory

No: 54650-56 /RG/LP Dated 9 .12.2024

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Vanshika Sharma, Advocatefor information and necessary action.

(Registrar Administration) hark

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NOTIFICATION

No: 2996 - 2024 /RG/LP

Dated: 09 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Vishali Devi D/o Shri Vijay Kumar R/o Chhapaki Khurd, Tehsil Hiranagar District Kathua.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1021-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

05-12-2024 (Registrar Administration)

No: 54657-63 /RG/LP Dated 09.12.2024

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Vishali Devi, Advocate
 -for information and necessary action.

Registrar Administration)

> PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 2997 4 2024/RG/LP

Dated: <u>\</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Vivek Jamwal S/o Shri Mohinder Singh R/o Village Kotli Matkalian, Nandpur, Tehsil Ramgarh, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1022-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 05-12-2024

By Order

(Registrar Administration) 2

No: 54164-70 /RG/LP Dated 09.12.2024

- 1. Principal District and Sessions Judge, Samba
- Secretary, Bar Council of India, New Delhi 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Samba 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Vivek Jamwal, Advocate
 -for information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2998 4 2024 /RG/LP

Dated: <u>\</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Yaser Rashid S/o Shri Abdul Rashid R/o Kalaban, Tehsil Mendhar District Poonch.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-1023-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

100-05-12-2029 (Registrar Administration) RAY

No: <u>54670-04</u> /RG/LP Dated 09.12.2024

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yaser Rashid, Advocate
 -for information and necessary action.

(Registrar Administration)

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NOTIFICATION

No: 2999 4 2024 /RG/LP

Dated: <u><u></u><u></u><u></u><u></u>.12.2024</u>

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Yousaf Jameel S/o Shri Mohd. Din R/o Baila, Tehsil Mandi District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1024-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

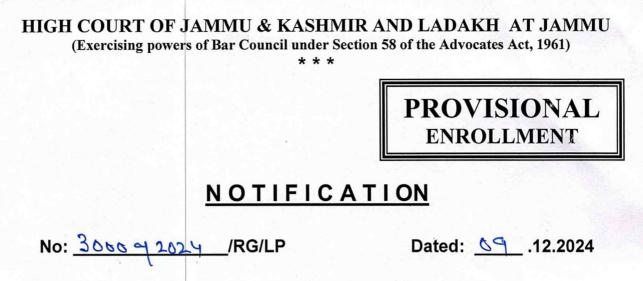
By Order

(Registrar Administration)

No: 54685-91 /RG/LP Dated 09 .12.2024

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yousaf Jameel, Advocate
 -for information and necessary action.

(Registrar Administration)



It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Zahid Akbar S/o Shri Nazir Akbar R/o Village Qasba PO Bandi Chechian Tehsil Haveli District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1025-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54692-90 /RG/LP Dated 04.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahid Akbar, Advocate

.....for information and necessary action.

15-12-25 (Registrar Administration)

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